

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
MA 640/2017 in C.P. NO.1027/ I&BP/NCLT/MB/MAH/2017**

**Under Section 12(2) of IBC, 2016**

The Resolution Professional ... Applicant

In the matter of

Edelweiss Asset Reconstruction Co Ltd... Petitioner

Vs.

Kohinoor KCTNL Infrastructure Pvt. Ltd. ... Corporate Debtor

Order delivered on 11.12.2017

Coram: Hon'ble B.S.V. Prakash Kumar, Member (J)  
Hon'ble V. Nallasenapathy, Member (T)

For the Applicant: Ms. Saloni Kapadia, i/b Cyril Amarchand Mangaldas, Advocate for IRP

For the Respondent: None

*Per B. S. V. Prakash Kumar, Member (Judicial)*

**ORDER**

***Oral Order dictated in the open court on 8.12.2017***

On the application filed by Insolvency Resolution Professional, seeking extension of period of the corporate insolvency resolution process for another 90 days from 12.12. 2017, this Bench having noticed that Committee of Creditors passed resolution seeking extension of 90 days as envisaged under Section 12(2) of the IB Code, the Insolvency Resolution period is hereby extended for further 90 days in addition to 180 days already availed.

Accordingly, this application is hereby allowed.

Sd/-

V. NALLASENAPATHY  
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)